

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 206 of 1995

Thursday, this the 9th day of February, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. MA Sathyanathan,
S/o Anandan,
Temporary Status Mazdoor,
Head Post Office,
Ernakulam
Maniath, Vaduthala, Kochi-23. Applicant

By Advocate Mr. MR Rajendran Nair

Vs.

1. The Senior Superintendent of
Post Offices, Ernakulam.
2. The Chief Post Master General,
Kerala Circle, Trivandrum.
3. Union of India represented by
Secretary to Government,
Ministry of Communications,
Department of Posts, New Delhi. Respondents

O R D E R

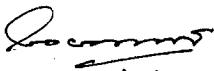
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who obtained temporary status pursuant to directions of this Tribunal has approached this Tribunal to reach the next step in the ladder, namely regularisation. He has made A-7 representation for this purpose. We find that the representation lacking in details. Applicant may make a fresh representation indicating his seniority position and that of his alleged juniors who are said to have been regularised. A representation without details cannot be considered and from such a representation a cause of action cannot be built. If applicant makes a detailed representation

before first respondent within six weeks of today, the said respondent will pass a reasoned order thereon, within four months of the date of receipt of the representation and communicate the same to applicant.

2. We dispose of the application as aforesaid. No costs.

Dated the 9th February, 1995



SP BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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List of Annexures

Annexure A7: True copy of the representation dated 10-10-1994
submitted by applicant to the 1st respondent